

(3)

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL  
ALLAHABAD BENCH ALLAHABAD.

Original Application No. 968 of 2006.

MONDAY THIS THE 18<sup>TH</sup> DAY OF SEPTEMBER 2006.

HON'BLE MR. A. K. SINGH, MEMBER-A  
HON'BLE MR. K. ELANGO, MEMBER-J

Suresh Prasad Sinha,  
Aged about 54 years,  
Son of Late T.P. Sinha,  
Resident of 235-AB, City Side Railway Colony,  
Kanpur Central, Presently working as Chief Parcel  
Supervisor, North Central Railway, Kanpur Central,  
Kanpur.

.....Applicant.

(By Advocate : Sri M.K. Upadhyay and Shri R. K. Dixit)

Versus

1. Union of India through the General Manager,  
North Central Railway, Allahabad.
2. Divisional Railway manager,  
North Central Railway, Allahabad.
3. Additional Railway Manager,  
North Central Railway, Allahabad.
4. Chief Commercial Manager,  
North Central Railway, Allahabad.
5. R. Bharadwaj,  
Deputy Chief Traffic Manager,  
North Central Railway, Kanpur Central,  
Kanpur.

.....Respondents

(By Advocate: . . . . .)

O R D E R

HON'BLE MR. A. K. SINGH, MEMBER-A

The applicant Shri Suresh Prasad Sinha has  
filed this O.A. No. 968/06 against orders dated  
23.06.2006, 29.06.2006, 30.05.2006, 31.05.2006 and  
23.06.2006 passed by respondent no.5.

*K.W.*

2. Shri R. Bharadwaj, Deputy Chief Traffic Manager is the disciplinary authority of the applicant in this OA and he expect no justice from him in the departmental disciplinary proceedings, as such, he has filed representation before respondent no.5 for change of disciplinary authority. Thereafter applicant moved a representation on 31.07.2006, which has not been decided by respondent no.4 as yet.

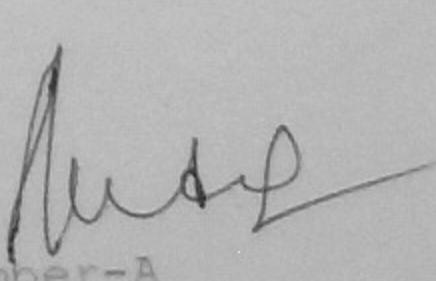
3. We have carefully considered the submissions made by the learned counsel for the applicant. It is in our considered view that it would be in the interest of justice, if the respondents are directed to decide the representation of the applicant within a reasonable schedule of time.

5. In view of the special circumstances of this case, we direct the respondent no.4 to decide the representation of the applicant dated 31.07.2006 (Annexure-15) within a period of two months from the date of receipt of this order in accordance with the rules through a speaking order.

6. The OA is accordingly disposed of with the above direction. It is further made clear that no punitive action <sup>Wet</sup> ~~is~~ from today for filing this OA before the Tribunal is taken against the applicant till his representation is decided.

7. No Costs.

K. Elang  
Member-J

  
Member-A